

HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE
M.Cr.C. No.30724 of 2020
Manohar Vs. State of M.P.

Indore, Dated:- 16/09/2020

Heard through Video Conferencing.

Shri Gaurav K. Verma, learned Counsel for the petitioner
— Manohar S/o Jankilal Sharma.

Shri Ankit Premchandani, learned Panel Lawyer for the
respondent/State.

Crime No.	under Section(s)	Police Station
257/2020	302 and 294 IPC	Civil Line, District - Dewas

1. After arguing for sometime, learned Counsel for the petitioner prays for withdrawal of this first bail application under Section 439 of Cr.P.C. with liberty to refresh his prayer after examination of the material witnesses.
2. Prayer is allowed.
3. The petition is dismissed as withdrawn, with the aforesaid liberty.

(Virender Singh)
Judge

Pankaj